Annexure - 1									
Name of Corporate debtor	S&S INDUSTRIES AND ENTERPRISES LIMITED	Date of Commencement of Liquidation:	.04.2021	List of Stakeholders as on 22.02.2025					
List of Secured financial creditors									

Amount in Rs Details of Claim Received Details of claim admitted Amoun % share Amount t of any Whether in total Amount of of Amount of Amount mutual security amount Name of Creditor Remarks, if any Conting dues, Claim Date of Amount of claim Nature of Amount covered by covered Amount claimed **Details of Security Interest** of under interest receipt admitted claim security interest ent that rejected by relinquished? verification claims guarantee Claim may be (Yes/No) admitte setoff d 1) Verified with the books of accounts and other documents Mortgage on Immovable Property (Thoduvai The Administator of 2) Claim admitted under Secured Financial Creditor the Specified village of SirkazhiTaluk and Radhanallur cateogery Debenure 3) Hence, the claim pertaining to CIRP expenses is undertaking of unit village, Sirkalitaluk, Nagai Qai-de-Millath in 05.05.2021 59,47,16,345.00 59,47,61,845.00 issued by 59,47,16,345.00 Yes 4.02% Nil Nil -45,500 Nil trust of india and UTI the state of Tamilnadu)Hypothecation of all admitted in full for Rs. 45,500/- along with interest under CD Trustee Company Movable assets (including Stock) at all section 53(1)(a) and the balance amount claimed for Rs. locations - Paripassu Charge 59,47,16,345/- is admitted in full under section Private Limited 53(1)(b)(ii). 1) Verified with the books of accounts, Loan Statement and DRT Order 2) Claim admitted under Secured Financial Creditor Term Mortgage on Immovable Property cateogery (Thirumullaivasal-9.37 Acres, Radhanagar -Loan and 2 Indian Bank 06.05.2021 18,37,95,761.70 18,38,33,080.70 18.37.95.761.70 Yes Nil 1.24% Nil Nil -37,319 Nil 3) Hence, the claim pertaining to CIRP expenses is Working 152.55 acres exclusive + 19.05 Acres admitted in full for Rs. 71,756/- along with interest under paripassu & Arcot - 18.47 acres Capital section 53(1)(a) and the balance amount claimed for Rs.18,37,61,324.70/- is admitted in full under section 53(1)(b)(ii). 1) Verified with the books of accounts and other loan Mortgage on Immovable Property documents Debenure (Radhanallur Land)Hypothecation of all 2) Claim admitted under Secured Financial Creditor 55,13,21,791.00 Yes 3.73% Nil Nil 3 LIC Mutual Fund 12.05.2021 55,13,21,791.00 55,13,21,791.00 issued by Nil Movable assets (including Stock) at all cateogery CD locations - Paripassu Charge 3) Hence, the claim is admitted in full for Rs.55,13,21,791/under section 53(1)(b)(ii) 1) Verified with the books of accounts, other loan documents and DRT Order Ruppee 2) Claim admitted under Secured Financial Creditor Term loar First Paripassu Charge on immovable Stressed asset cateogery properties at Thirumullaivasal, Radhanallur 98.61.10.771.00 98,61,10,771.00 Yes 6.66% Nil Nil 3) The claim pertaining to CIRP expenses is admitted in 12.05.2021 98,61,10,771.00 stabilisation Nil Land (company name alnd - Docs with Indian Foreign fund(SASF) full for Rs. 3,79,953 /- along with interest under section Bank), Mangadu (Arcot). Currency 53(1)(a) and the balance amount claimed for Rs. Loan 98,57,30,818/- is admitted in full under section 53(1)(b)(ii). 1) Verified with the books of accounts and the Loan Statements 2) Claim admitted under Secured Financial Creditor Cash 1st Paripassu Charge on the Current Assets of cateogery 10,40,96,604.00 Credit and 5 IDBI Bank 13.05.2021 10,40,70,561.00 10,40,70,561.00 Yes the company.2nd Paripassu Charge on Fixed Nil 0.70% Nil Nil -26,043.00 Nil 3) Hence, the claim pertaining to CIRP expenses is Demand Assets (including movables) of the Company admitted in full for Rs.26,043/- along with interest under section 53(1)(a) and the balance amount claimed for Rs. 10,40,70,561/- is admitted in full under section 53(1)(b)(ii).

6	5 Punjab National Bank	17.05.2021	89,63,30,232.00	89,63,30,232.00 Term Loan	89,63,30,232.00	Yes	Primary Security: NIL Basis of valuation - All the units have ceased operations for last more than decade. Edible oil plant at Mangadu has been leased to third party. Hence no primary security by way of current assets is available. Collateral Security: - Second charge on land, factory building at Mangadu village, Arcot-Ladavaram main road, Arcot Taluk, Vellore district of TamilNadu along with other movable fixed assets Second charge on 152.43 acres of land in the name of the company and individula names of directors at Radhanallur village, Sirkazhi Taluk, Mayılanduthari district of Tamilnadu.	Nil	6.06%	Nil	Nil	-	Nil	1) Verified with the books of accounts and Loan Statements 2) Claim admitted under Secured Financial Creditor cateogery 3) Hence, the claim pertaining to CIRP expenses is admitted in full for Rs. 93,000/- along with interest under section 53(1)(a) and the balance amount claimed for Rs. 89,62,37,232/- is admitted in full under section 53(1)(b)(ii).
7	7 Canara Bank	8.06.2021	94,52,56,791.00	Pending repayment of loan 94,52,56,791.00 Pursuant to Hire Purchse Contract	94,52,56,791.00		• 11 nos of water purifying machines kept at No:3,1st main road,Industrial Estate,Ambattur,Chennai-600058 • 4 nos of water purifying machines kept at No:44 Pillayar Kovil Street, Tirumangalam,Chennai - 600040 Date of Creation of Security: 06.11.1995	Nil	6.39%	Nil	Nil		Nil	1) Verified with the books of accounts and Loan Documents 2) Claim admitted under Secured Financial Creditor cateogery 3) Hence, the claim pertaining to CIRP expenses is admitted in full for Rs.76,000/- along with interest under section 53(1)(a) and the balance amount claimed for Rs. 94,51,80,791/- is admitted in full under section 53(1)(b)(ii).
8	Kotak Mahindra Bank 3 Limited (Kotak Mahindra Bank Finance Limited)	15.06.2021	22,17,71,410.23	Pending Hire 21,81,62,969.00 Purchase installmen ts	22,17,71,410.23	Yes	Hire Purchase Loan - 100 Units of Oil Dispensers	Nil	1.47%	Nil	Nil	36,08,441	Nil	1) Verified with the Arbitration Award and other supporting documents 2) Claim admitted under Secured Financial Creditor cateogery 3) The claim amount along with the interest of Rs. 21.81,12.969/- is partly admitted and Cost of Rs.50,000/- as per Arbitration Award is admitted in Ill. Hence, a total amount of Rs. 21,81,62,969/- is admitted under section 53(1)(b)(ii).
9	Kotak Mahindra Bank Limited	15.06.2021	10,31,56,77,178.23	Sanctione d credit facilities	10,31,56,77,178.23	Yes	The Working Capital facility is secured by the following: • First pari passu charge on current asset of the company along with other banks in Consortium. • Second pari passu charge on the fixed asset of the company along with other banks in	Nil	69.72%	Nil	Nil	-10,00,000	Nil	Verified with the Statement of Loan Account and other supporting documents Claim admitted under Secured Financial Creditor cateogery The Claim pertaining to CIRP expenses is admitted in full for Rs.10,00,000/- along with interest under section 53(1)(a) and the amount claimed for Rs. 10,31.56,77.17.8.23/- is admitted in full under section
							Consortium.							53(1)(b)(ii).